

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:3443

ANSWERED ON:29.07.2009

MINIMUM WAGES TO CONTRACT LABOURERS ENGAGED IN COAL COMPANIES

Mahant Dr. Charan Das

Will the Minister of COAL be pleased to state:

- (a) Whether the Government has given directions to various coal companies for payment of minimum wages to the contract labourers;
- (b) if so, the details thereof;
- (c) whether the said directions are being complied with by all the coal companies including South Eastern Coalfields Limited; and
- (d) if not, the reasons therefor alongwith the action taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION(SHRI SRIPRAKASH JAISWAL)

(a) & (b): All statutory provisions on payment of minimum wages to the contract labourers under the Minimum Wages Act or such other legislation or award or the minimum wages fixed by the respective State Governments, are required to be complied with by all the coal companies.

(c) & (d) : Coal India Limited (C.I.L.) has informed that all statutory provisions mentioned above and directions thereunder are complied with by C.I.L. and subsidiary coal companies including the South Eastern Coalfields Limited.